

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Establishment Section) Civil Secretariat
Srinagar/Jammu.

Subject:- Promotion in Jammu and Kashmir Legal (Gazetted) Service.

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Government Order No: **1670** -JK(LD) of 2021.
Dated : 23 - 03 - 2021.
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Pending confirmation by the DPC/PSC, sanction is hereby accorded to the officiating promotion of the following Deputy Legal Remembrancers as Additional Secretaries to Government in the Jammu and Kashmir Legal (Gazetted) Service in their own pay and grade with charge allowance as admissible under rules:-

- (i) Mr. Ashish Gupta;
- (ii) Mr. Suhail Muzaffar;
- (iii) Mr. Syed Sarfaraz Zahoor Rizvi;
- (iv) Mr. Khursheed Ahmad Bhat; and
- (v) Mr. Sajad-Un-Nabi Gashroo.

The officiating promotion shall, however, be subject to the following conditions:-

- (i) It shall be effective from the date of joining on the place of posting; and
- (ii) It shall be subject to outcome of any proceeding pending before any court of law/Tribunal.
- (iii) One post of Additional Secretary to Government in the J&K Legal (Gazetted) Service has been kept reserved in pursuance to order dated 10-09-2020 of Hon'ble Central Administrative Tribunal, Jammu Bench in case T.A. 645/2020 and M.A. 873/2020 titled Waseem Shokat Butt Vs Chief Secretary.

Consequent to the above promotions, the officers shall continue on their present place of posting till further orders.

By Order of the Lieutenant Governor.



(Achal Sethi)

Secretary to Government.

23.03.2021

No: - LD (Estt) 2020/Promotion.

Dated:- 23 -03- 2021.

Copy to the:-

1. Principal Secretary to Government, Home Department.

2. Principal Secretary to the Hon'ble Lieutenant Governor, Raj Bhavan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/Secretary to Government, General Administration Department.
5. Secretary, J&K Public Service Commission, Jammu.
6. Secretary, Service Selection Board, J&K Jammu.
7. Director Finance, Department of Law, Justice and Parliamentary Affairs.
8. All concerned officers for information.
9. Private Secretary to the Chief Secretary for information of the Chief Secretary.
10. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
11. Website of the Department of Law, Justice and Parliamentary Affairs.
12. Government order file.
13. File concerned.